

Foreign Know-How

*118. SHRI D. N. PATODIA :
SHRI P. C. ADICHAN :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a delegation of the Confederation of British Industry headed by Sir Norman Kipping visited this country recently and held discussions with Government more particularly with regard to the latest thinking of Government in the matter of purchase of foreign know-how ;

(b) if so, the date of visit of the delegation to India and the name of members of the delegation and of the Ministers who participated in the discussions ;

(c) whether the delegation held discussions with non-Government bodies ;

(d) the reaction of the delegation in regard to purchase of foreign know-how and whether the thinking of Government has undergone a change since the visit of the delegation ;

(e) whether there was any observation or criticism from any other country with regard to their thinking in the matter of foreign know how; and

(f) the gist of observations made by the delegation and the reaction of Government thereto ;

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) (d) and (f). A Note containing discussions held by the Delegation with the Government of India is laid on the Table of the House. [Placed in library. See No. Lt— 13 169].

(c) The delegation attended a seminar on "International Investment in India" organised jointly by the Indian National Committee of the International Chamber of Commerce and the Indian Investment Centre. Government is not aware if the delegation

held any discussions with any non-Government bodies outside this seminar.

(e) No, Sir.

Release of Railway employees who participated in strike

119. SHRI D. N. PATODIA :
SHRI JAGANNATH RAO JOSHI :
SHRI S. S. KOTHARI :
SHRI SURAJ BHAN :
SHRI ATAL BIHARI VAJPAYEE :
SHRI BRIJ BHUSHAN LAL :
SHRI ONKAR SINGH :
SHRI HUKAM CHAND KACHWAI
SHRI RAMAVATAR SHASTRI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government have since taken a decision to release Railway employees who had been suspended/prosecuted for participation in the token strike on the 19th September, 1968;

(b) whether all the employees who had been suspended or prosecuted have been covered by the Release Order;

(c) if so, the number of employees who have not been released so far; and

(d) whether Government purpose to take a lenient view for these employees also and take a favourable decision soon ?

MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No instructions have been issued in regard to the release of Railway employees facing prosecution either under the provision of the Essential Services Maintenance Ordinance/Act or under any other law. However, instructions have been issued that employees found guilty only under Section 4 of the Essential Services Maintenance Ordinance/Act need not be visited with any further penalty except that the period of their absence should be treated as a break in service. In regard to the employees dealt with departmentally and suspended or discharged similarly for more absence on 19th September 1968, they are to be dealt with leniently by